

Affiliation to foreign universities

1916. SHRI KALRAJ MISHRA:
SHRI SANTOSH BAGRODIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that certain private universities and technical institutions recognized by the University Grants Commission (UGC) or All India Council for Technical Education (AICTE) have also affiliated with certain foreign universities;

(b) whether such an arrangement permissible under the recognition granted by the UGC or AICTE;

(c) if not, what action is taken by Government against such institutions/universities; and

(d) whether similar arrangement is also permissible for Government universities and technical institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) There is no Central law to regulate the entry and operation of foreign educational institutions in India. At present, only the All India Council for Technical Education (AICTE) has framed regulations, for entry and operation of foreign institutions imparting technical education in India, and six collaboration between Indian and foreign institutions have been registered by AICTE under the said regulations.

Regulation of capitation fee

†1917. SHRI BHAGAT SINGH KOSHYARI:
SHRI PRABHAT JHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether regulatory agencies have failed in checking the practices of capitation fees in private institutions providing technical education;

(b) if so, the details thereof;

(c) the findings of Yashpal Committee in this regard; and

(d) the arrangements Government had made and is going to make in future to tackle the failure of regulatory agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the information given by the All India Council for Technical Education (AICTE), two cases of charging of capitation fee by People Education Society Information and Technology (PESIT) Bangalore (Karnataka) and Babaria Institute of Technology, Vadodara (Gujarat) which were accompanied by prima facie evidence, were reported to them since May, 2007. However, information regarding charging of capitation

†Original notice of the question was received in Hindi.

fee was received in respect of three more institutions viz. Draunacharya College of Engineering and Management, Noida (UP), Acharya Institute of Technology, Bangalore (Karnataka) and Raja College of Engineering and Technology, Madurai (Tamil Nadu) but was not supported by prima facie evidence. AICTE has informed that the above two institutions of Karnataka and Gujarat would not be granted any increase in intake or additional courses for two academic years.

(c) and (d) The Yashpal Committee has only referred to Capitation fee in the context of growth of private commercial education providers. A legislative proposal, to provide the legal mandate to prohibit unfair practices including charging of capitation fee in any form in technical and medical educational institutions and universities, is under consideration and inter-ministrial consultations have been taken up for firming up the legislative proposal.

Periodical report by deemed universities

1918. SHRI BHARATKUMAR RAUT:

SHRI SANJAY RAUT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has granted deemed-to-be-university status to some institutions to run educational activities;

(b) if so, how many institutions have so far been awarded such status;

(c) whether such 'deemed-to-be-university' status institutions submit their periodical report about their activities to Government; and

(d) whether some mess have been reported in these universities forcing Government to constitute a Committee in the Ministry to probe the 'deemed-to-be-university' mess?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Central Government is empowered by Section 3 of the University Grants Commission (UGC) Act, 1956 to declare, on the advice of the Commission, an institution for higher education, other than a University, as a 'Deemed-to-be-University'. So far, 129 Institutions have been declared as Institutions 'Deemed-to-be-Universities'. The Annual Reports of only those institutions 'Deemed to be Universities' are laid on the table of the House which are fully or substantially funded by the Government.

(d) There have been media reports regarding some institutions which were declared as institutions 'deemed to be universities' demanding capitation fees from students for admission. While no specific complaints have been received in regard to dilution in academic standards, some reports in the media express concern in this regard. In view of such perception, the Government has ordered a review of the functioning of institution 'deemed to be universities', both by the University Grants Commission as well as separately by an independent team of experts nominated by the Government.